

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10490/2023

(Arising out of impugned final judgment and order dated 25-05-2023 in CRLA No. 8093/2008 passed by the High Court of Judicature at Allahabad)

DINESH KUMAR YADAV

Petitioner(s)

VERSUS

KRISHNA KUMAR & ORS.

Respondent(s)

(IA No. 160389/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 160387/2023 - EXEMPTION FROM FILING O.T.)

Date : 05-01-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Jayesh K. U., Adv.
Mr. Aviral Kashyap, AOR
Ms. Sasmita Tripathy, Adv.
Mr. Amit Singh, Adv.
Ms. Goutami Budhapriya, Adv.

For Respondent(s) Mr. Santosh Kumar, Adv.
Mr. Albhya Dhamija, Adv.
Mr. Aditya Kashyap, Adv.
Mr. Vabhya Tyagi, Adv.
Ms. Priyanka Tyagi, Adv.
Ms. Neelam Singh, AOR

Mr. Garvesh Kabra, AOR
Ms. Charu Singhal, Adv.
Mr. Ahmer Shaikh, Adv.
Mr. Amit Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On the request made by learned counsel for the respondents, list this matter again on 06.02.2024.

No further adjournment will be granted to the respondent.

(NEETA SAPRA)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)